

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 75/(MAH)/2012  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Mr. Ramhari Deorao Ganage  
V/s.  
M/s. Rojee Tasha Stampings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Charles De Solla	Adv. for Phoenix Arc Pat Ltd assignee of Abhyudaya Co-op Bank Ltd	<u>Charles De Solla</u>
	AMOL NEHRU	Adv. for R. 2 - 6	<u>Amol Neheru</u>
	PADMANABH ATHAVALE	ADV FOR PETITIONERS	<u>Padmanabh Athavale</u>

Common Order

TCP No. 89/397-398/NCLT/MB/MAH/2011

TCP No. 60/397-398/NCLT/MB/MAH/2012

TCP No. 74/397-398/NCLT/MB/MAH/2012

TCP No. 75/397-398/NCLT/MB/MAH/2012

Having the Respondent side not filed reply to the additional Affidavit filed by the Petitioner, at request of the Counsel on behalf of the Respondents, time for filing reply to Affidavit, is hereby extended for two more weeks, rejoinder if any, one week thereof.

List this matter for hearing on 20.3.2017.

Sd/-

**B.S.V. PRAKASH KUMAR**  
**Member (Judicial)**

Sd/-

**V. NALLASENAPATHY**  
**Member (Technical)**